

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/GT/2013**

Subject: Approval of Tariff of Sipat STPS Stage-II, (1000 MW) from the period from 1.4.2009 to 31.3.2014 after truing up exercise.

Date of Hearing: 11.7.2013

Coram: Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: MPPMCL & 3 others.

Parties Present: Shri Ajay Dua, NTPC  
Shri S. Maggon, NTPC  
Shri A.S. Pandey, NTPC  
Shri Sachin Jain, NTPC  
Shri Rohit Chhabra, NTPC  
Shri S.K.Sharma, NTPC

**RECORD OF PROCEEDINGS**

The petition has been filed by the petitioner, NTPC for approval of Tariff of Sipat STPS Stage-II, (1000 MW) ("the generating station") from the period from 1.4.2009 to 31.3.2014 after truing up exercise in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2009 ('the 2009 Tariff Regulations').

2. The representative of the petitioner submitted as under:
  - (a) The tariff of generating station was determined by Commission by its order dated 20.1.2012 in Petition No. 316/2009.
  - (b) Additional submissions as sought for by the Commission have been furnished.
  - (c) Projected capitalization of capital spares based on the tentative date of delivery during placement of award has been claimed in the petition. The projections made for the year 2012-13 is based on the delivery date as provided by M/s BHEL & other vendors for which orders were placed during the years 2008-09, 2009-10 respectively. These claims are in line with the 2009 Tariff Regulations and are within the original scope of work and hence may be allowed.
  - (d) Rejoinder to the reply of MSEDCL has been filed.

- (e) The Commission may consider the claim of the petitioner accordingly and tariff may be determined for the generating station.
3. None appeared on behalf of the respondents.
  4. The Commission after hearing the parties reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Joint Chief (Law)